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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 18.03.2026*

+ **CRL.M.C. 1967/2026 & CRL.M.A. 8089/2026**

SANJAY CHAUHAN & ORS.

.....Petitioners

Through: Mr. Neeraj Chauhan, Advocate with
petitioners in person.

versus

THE STATE (N.C.T. OF DELHI) THROUGH S.H.O P.S. VIJAY
VIHAR & ANR.

.....Respondents

Through: Mr. Sanjeev Sabharwal, APP for the
State with SI Rajesh Kumar
Mr. Subhash Pal, Advocate with
respondent no. 2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners seek quashing of case FIR No. 1277/2017 of PS Vijay Vihar for offence under Section 498A/406/34 IPC on the ground that complainant *de facto* (respondent no.2) has compromised the disputes with the petitioners.

2. Learned APP for the State accepts notice and submits that State has no objection.

3. Respondent no. 2 present in person and identified by IO/SI Ravinder



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Kumar also accepts notice.

4. I have spoken with both sides in Hindi and it is stated by them that now they have compromised all their disputes and are living together happily. Petitioner no. 1 is husband of respondent no. 2 and petitioners no. 2 and 3 are mother and brother of petitioner no. 1, respectively. It is further submitted by all of them that for past six years they are living together and the petitioner no. 1 and respondent no. 2 are bringing up their two daughters also. The respondent no. 2 submits that she does not wish to continue with prosecution of petitioners.

5. Having spoken with both sides, I am satisfied that it would be in the interest of justice not to push the parties through a full dress trial.

6. Therefore, the petition is allowed and FIR No. 1277/2017 of PS Vijay Vihar for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

7. Accompanying application also stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

MARCH 18, 2026

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